

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSREVIEW PETITION (CIVIL) Diary No(s). 44096/2025

[Arising out of impugned judgment and order dated 04-02-2025 in MA No. 1773/2021 04-02-2025 in C.A. No. 7064/2019 passed by the Supreme Court of India]

NATIONAL HIGHWAYS AUTHORITY OF INDIA

Petitioner(s)

VERSUS

TARSEM SINGH & ORS.

Respondent(s)

(IA No. 189841/2025 - CONDONATION OF DELAY IN FILING REVIEW PETITION, IA No. 270497/2025 - INTERVENTION APPLICATION and IA No. 189842/2025 - ORAL HEARING)

Date : 03-11-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) : Mr. Tushar Mehta, Solicitor General
Mr. Manish Kumar Bishnoi, Adv.
Mr. Sumit Gupta, Adv.
Mr. Akshay Kumar Tiwari, Adv.
Mr. Digvijay Dam, Adv.
Ms. Jaikriti S. Jadeja, AOR
Ms. Tanya Shrotriya, Adv.
Mr. Ubaid Shakeel, Adv.
Ms. Juhi Bhargava, Adv.

For Respondent(s) : Mr. Tomy Chacko, AOR
Ms. Tualia Rehman, Adv.
Mr. Pb Pradeep, Adv.
Mr. Nd Joseph Antony, Adv.

UPON hearing the counsel the Court made the following

O R D E R

1. Application for oral hearing is allowed.
2. Delay condoned.
3. Issue notice, returnable on 11.11.2025 at 03:00 p.m.
4. Dasti, in addition, is permitted.